

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 523 of 2020

IN THE MATTER OF:

V. V. & Sons LLC

...Appellant

Versus

Bajaj Herbals Ltd.

...Respondent

Present:

**For Appellant: Mr. Manu Bakshi and Mr. Shyam Babu Baishya,
Advocates.**

For Respondent:

ORDER
(Through Virtual Mode)

13.07.2020: This appeal could not be taken up on 29th June, 2020 on account of suspension of work related to outbreak of COVID-19 pandemic. Mr. Manu Bakshi, Advocate appearing on behalf of the Appellant submits that since a family member of the arguing counsel Shri Kunal Madan is affected with COVID-19, he could not obtain the records from his office. Prayer is made for adjournment of the appeal.

On the grounds projected, it would be just to adjourn the matter. List the appeal 'for admission (fresh case)' on **31st July, 2020**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

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